

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SARU AGRO FOODS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Saru Agro Foods Limited
2.	Date of incorporation of corporate debtor	5 th October, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122MH2015PLC268890
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. B-301, 3rd Floor, Plot No. 36 Vishnu Comercial Complex, Sector – 15, CBD Belapur Navi, Mumbai, Thane – 400614.
6.	Insolvency commencement date in respect of corporate debtor	14 th November, 2019, appointing Mr. Atul B. Shah as IRP. (Certified copy of NCLT Order dated 28 th January, 2020 received on 18 th February, 2020, appointing Mr. Dilipkumar Natvarlal Jagad as IRP in place of Mr. Atul B. Shah)
7.	Estimated date of closure of insolvency resolution process	12 th May, 2020 (180 days from 14 th November, 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dilipkumar Natvarlal Jagad IBBI/IPA-001/IP-P00233/2017-2018/10462
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Dilipkumar Natvarlal Jagad 803/804 Ashok Heights, Old Nagardas X Road, Gundavali, Andheri (East), Mumbai – 400069. Email: dilipjagad@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Dilipkumar Natvarlal Jagad (C/O DMKH Insolvency Resolution Services LLP) 803/804 Ashok Heights, Old Nagardas X Road, Gundavali, Andheri (East), Mumbai – 400069. Tel No. 26824800/4900, Email: saruagro.irp@gmail.com dilipjagad@hotmail.com
11.	Last date for submission of claims	3 rd March, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal (NCLT), Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Saru Agro Foods Limited on 14th November, 2019.

The creditors of Saru Agro Foods Limited are hereby called upon to submit their claims with proof on or before 3rd March, 2020 to the interim resolution professional at the address mentioned against entry No.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



18th February, 2020
Mumbai

Dilipkumar Natvarlal Jagad
Interim Resolution Professional
IBBI/IPA-001/IP-P00233/2017-2018/10462